GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 209 ANSWERED ON MONDAY THE 18TH NOVEMBER, 2019 KARTIKA 27, 1941 (SAKA)

CSR PROJECTS

QUESTION

209. SHRI SUNIL KUMAR SINGH:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the corporate firms, public sector undertakings etc. in aspirational districts of Jharkhand namely Chatra, Latehar and Palamu have followed the Corporate Social Responsibility (CSR) norms as per

the Companies Act, 2013 and if so, the details thereof;

- (b) the list of all those corporate houses/firms/companies in the said districts which are bound to follow CSR rules; and
- (c) the details of the activities undertaken by the corporate firms and public sector undertakings in Chatra, Latehar and Palamu districts under CSR?

ANSWER

THE MINISTER OF STATE FOR FINANCE

(SHRI ANURAG SINGH THAKUR)

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

AND CORPORATE AFFAIRS

(a) to (c): Under the Companies Act, 2013, district-wise data related to noncompliance of CSR provision is not maintained by the Ministry. CSR is a Board driven process. The Board of the company is free to decide the activities to be undertaken as per Schedule VII of the Companies Act, 2013 taking into consideration the recommendation of its CSR committee. The entire CSR architecture is disclosure based and CSR mandated companies are required to file details of CSR spend annually in MCA 21 registry. Data regarding CSR spent filed by companies in MCA21 registry is available in public domain and can be accessed at www.csr.gov.in.

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कारपोरेट कार्य मंत्री

(श्री अनुराग सिंह ठाकुर)

INANCE (SHPI ANIIPAG (